

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO.2343
TO BE ANSWERED ON 6TH DECEMBER, 2016**

AMENDING OF MEDICAL TERMINATION OF PREGNANCY (MTP) ACT

**2343. SHRIMATI AMBIKA SONI:
DR. T. SUBBARAMI REDDY:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether there is a move to amend Medical Termination of Pregnancy (MTP) Act to recognize the right to safe and legal abortion to all women, irrespective of married or not, if so, the details thereof;
- (b) whether homoeopaths, and midwives would also be allowed to carry out non-invasive abortion procedures, under the amending Bill;
- (c) if so, who will handle the complications in case of emergency; and
- (d) whether mandatory clause of seeking second opinion for abortion is done away with, if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) to (d): The draft MTP (Amendment) Bill, 2016 seeks to improve access to safe, affordable, and acceptable abortion services for all women who seek to terminate an unwanted, unintended pregnancy and the matter is under process.

It has a provision for including homoeopaths and midwives in the public sector to administer medicines for abortion (non-surgical).

Once approved, the revised MTP Rules will be suitably framed to address the issue of training of new cadre of providers.

It further proposes to reduce the requirement of opinion from two providers to one provider for terminating second trimester pregnancies to facilitate easy access to safe abortion services.

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